



Serial No. 18
Regular List

HIGH COURT OF MEGHALAYA
AT SHILLONG

WP(C) No. 289 of 2023

Date of Decision: 08.10.2026

Uploaded on: 08.10.2026

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(All Employees working at Meghalaya Urban Development Authority, Shillong and are being represented by the Petitioner No. 1)

...Petitioners

-Versus-

1. The State of Meghalaya,
Represented by the Secretary to Govt. of
Meghalaya, Urban Affairs Department,
Shillong.
2. Meghalaya Urban Development
Authority, Government of
Meghalaya Shillong, East Khasi Hills
District Meghalaya.
3. The Chairman, Meghalaya Urban
Development Authority Shillong,
East Khasi Hills, District, Meghalaya.
4. The Secretary, Meghalaya Urban
Development Authority, Shillong,
East Khasi Hills, District, Meghalaya.

...Respondents

Coram:

Hon'ble Mr. Justice W. Diengdoh, Judge



Appearance:

For the Petitioner/Appellant(s) : None

For the Respondent(s) : Mrs. N.G. Shylla, Sr. GA with
Ms. Z.E. Nongkynrih, GA (For R 1)

i) Whether approved for reporting in Law journals etc.: Yes/No

ii) Whether approved for publication in press: Yes/No

JUDGMENT (ORAL):

1. None appears for the petitioners. Also, none appears for the respondent Nos. 2, 3 and 4. The respondent No. 1 is however represented by Mrs. N.G. Shylla, learned Sr. GA along with Ms. Z.E. Nongkynrih, learned GA.

2. It appears that the petitioners are not keen to pursue this matter. Accordingly, the same is hereby dismissed for default.

Judge

Meghalaya
08.10.2026
"Tiprilynti-PS"

